

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.263/MP/2026 along with IA No.92/2026**

Subject : Petition under Section 79 of the Electricity Act, 2003, read with Article 4.5.2 of the Power Purchase Agreement dated 13.08.2024 (as amended) executed between Anboto Solar Private Limited and NTPC Limited, seeking (i) a declaration that the delay in commencement of supply from the Petitioner's solar power project has occurred due to delay in readiness of the ISTS substation at the Delivery Point, including readiness of the power evacuation and transmission infrastructure of the ISTS network and operationalisation of GNA, constituting a delay beyond the control of the Petitioner within the meaning of Article 4.5.2 of the PPA, (ii) consequent revision of the Scheduled Commencement-of-Supply Date in accordance with Article 4.5.2 of the PPA and aligned with the availability of the transmission system, and (iii) consequential reliefs, including waiver of any adverse contractual consequences arising on account of such delay.

Petitioner : Anboto Solar Private Limited (ASPL)

Respondent : NTPC Limited and Ors.

Date of Hearing : **6.8.2026**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V, Member  
Shri Harish Dudani, Member  
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Mazag Andrabi, Advocate, ASPL  
Shri Rikit Shahi, Advocate, ASPL  
Shri Rahul Chouhan, Advocate, MSEDCL  
Ms. Kajal Kakani, Advocate, MSEDCL  
Shri Chaitanya Ahuja, Advocate, MSEDCL

**Record of Proceedings**

At the outset, the learned counsel for the Respondent/MSEDCL requested that the matter be taken up for hearing along with a batch of matters involving a similar issue, i.e., Petition No. 188/MP/2026 and Ors., listed for hearing on 10.9.2026. The learned counsel also sought liberty to file a reply in the meantime.

2. The learned counsel for the Petitioner did not oppose the said request and sought liberty to file a rejoinder to the reply filed by the Respondent/NTPC.

3. Considering the above, the Commission adjourned the matter. The Respondents were permitted to file their replies, if not filed already, within two weeks



with a copy to the Petitioner, who may file its rejoinders, if any, within two weeks thereafter. In the meantime, the *status quo* direction issued *vide* Record of Proceedings dated 29.6.2026 shall continue till the next date of hearing.

4. The Petition, along with IA, will be listed for hearing on **10.9.2026**, along with Petition Nos.188/MP/2026 and Ors.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**